

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

10.12.2013

CP 31/2013 (TA No. 17/2011) with MAs 183/2013 and 226/2013

Applicant present in person.

None present for respondent no. 1.

Mr. Mukesh Agarwal, Counsel for respondents nos. 2 & 3.

Heard the applicant present in person and the learned counsel for respondents nos. 2 & 3.

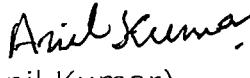
Learned counsel for the respondents submitted that the operation of the order of this Tribunal dated 30.11.2012 has been stayed by the Hon'ble High Court vide its order dated 25.11.2013 passed in DB Civil Writ Petition No. 2602/2013.

In view of the stay granted by the Hon'ble High Court, this Contempt Petition at present does not survives and it is dismissed. Notices issued to the respondents are discharged.

However, it is made clear that if the applicant succeeds before the Hon'ble High Court, he may revive the Contempt Petition by filing an MA.

In view of the order passed in the Contempt Petition, the MA No. 183/2013 and MA No. 226/2013 are disposed of accordingly.

  
(Arvind Rohee)  
Member (J)

  
(Anil Kumar)  
Member (A)

*ahq*